

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MOHAN MOTOR DEALERS PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mohan Motor Dealers Pvt Ltd
2.	Date of incorporation of corporate debtor	15/05/2006
3.	Authority under which corporate debtor is incorporated	Ministry of Corporate Affairs, ROC, Kolkata
4.	Corporate Identity No.. of Corporate Debtor	U50103WB2006PTC109383
5.	Address of the registered office of Corporate Debtor	9/12, Lalbazar Street, Kolkata -700001
6.	Insolvency commencement date in respect of corporate debtor	03/08/2021 (as per the Order dated 03.08.2021 in reference to the CP. (IB) No. 1685/KB/2019)
7.	Estimated date of closure of insolvency resolution process	29/01/2022 (180 days from the date of Commencement of Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Arun Kumar Khandelia IBBI/ IPA-002/IP-N00514/2017-2018/11592
9.	Address and e-mail of the interim resolution professional, as registered with the Board	'Shantiniketan', 8 Camac Street, 8 th Floor, Suite, #807, Kolkata- 700017 Email: arun@cskarun.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	'Shantiniketan', 8 Camac Street, 8 th Floor, Suite, #807, Kolkata- 700017 Email: cirp.mohanmotordealers@gmail.com
11.	Last date for submission of claims	17 th August, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and	Web Link: https://www.ibbi.gov.in/home/downloads
	(b) Details of authorized representatives are available at:	Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the **Mohan Motor Dealers Pvt Ltd** on 03rd August, 2021.

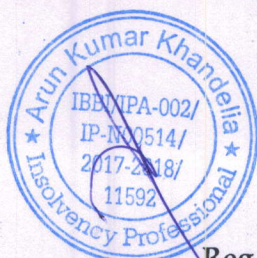
The creditors of **Mohan Motor Dealers Pvt Ltd**, are hereby called upon to submit their claims with proof on or before 17th August, 2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Kolkata
Date: 04.08.2021



Arun Kumar Khandelia
Interim Resolution Professional

Reg. No. : IBBI/ IPA-002/IP-N00514/2017-2018/11592